

**SHRI KAMALNAYAN BAJAJ:** There are two questions involved in it. First of all, the right of the Indian Government because Mr. Dharma Teja is wanted under our law and that of the Costa Rica Government. According to the international law, they have their right also to give asylum or to hear our petition or not. I would like to know from the hon. Minister whether Costa Rica Government is acting according to their law and according to the law of international convention. If they are doing accordingly, then we have some satisfaction that although our desire is not fulfilled, they are not taking any undue advantage against us.

श्री मधु विलये : क्या माननीय सदस्य समझते हैं कि चारों और चारसौ बीस लोगों को भी एसाइलम देने का कोई अन्तर्राष्ट्रीय कानून है ?

**SHRI SURENDRA PAL SINGH:** As far as the question of granting political asylum is concerned, I have already said that the Costa Rica Government have rejected that request of theirs. As far as the extradition proceedings are concerned, they have been instituted in Costa Rica according to their law.

**SHRI HEM BARUA:** There can be no political asylum by any country to a criminal like Dr. Dharma Teja and, I think, we have made it clear to the Costa Rica authorities. Now, the Prime Minister has said that he had been asked by the Costa Rica Government to leave the country and the Prime Minister has further said that she has warned the countries not to receive Dr. Dharma Teja. May I know why is it that Government have not considered it desirable to put Dr. Dharma Teja under arrest as soon as he had been asked by Costa Rica Government to leave that country?

**SHRI SURENDRA PAL SINGH:** Does he want us to take action to arrest him ourselves? I do not know what he is asking. It is not clear.

Does the hon. Member want India to take action? Does he want us to arrest him in Costa Rica?

**MR. SPEAKER:** Next Question. Mr. Samar Guha.

#### Meeting of Foreign Dignitaries with Leaders of Political Parties

\*1020. **SHRI SAMAR GUHA:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether exclusive meetings of a visiting foreign dignitary with leaders of political parties having common ideological loyalty, as was held between the Soviet Prime Minister with the leaders of the Indian Communist Party during his last visit, are conducive to national interests of our country; and

(b) if not, whether Government propose to take any steps to see that such exclusive interviews with the leaders of Indian political parties with a visiting foreign dignitary are not held?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT):** (a) The Government do not consider meetings of leaders of Indian political parties with friendly foreign dignitaries, either in India or abroad, as against the National interest.

(b) The Government, therefore, do not contemplate the need for taking such steps.

**SHRI SAMAR GUHA:** A report was published in Vol. No. 8, February 3, 1968, of *Soviet Review*, which reads thus:

"New Delhi, January 30: Alexei Kosygin, Member of the Politbureau of the Central Committee of the Communist Party of the Soviet Union today had a meeting with S. A. Dange, C. Rajeshwar Rao and G. Adhikari, Chairman, General Secretary and Central Secretariat Member, respectively, of the Communist Party of India..."

**MR. SPEAKER:** For everything, papers, are being read. This is Question Hour. He may put his question.

**SHRI SAMAR GUHA:** Although I wish the best of relations between India and Soviet Russia, without any State interfering in the internal politics of the other, yet, in view of the historical background of the international communist movement as signified by the activities of the Comintern and Cominform in the past and the common ideology, ultimate objective of the Communist Revolution in every country in the world and close organisational collaborations of the communist parties of the world, will the Government make it a general policy by politely informing all foreign States that no foreign dignitary, while visiting this country as the guest of its Government, should embarrass the Government of India by entertaining exclusive political meetings with leaders of any political party of this country having common ideological and organisational relations with the country of the visiting dignitary?

**SHRI B. R. BHAGAT:** No, Sir; we do not propose to do anything of that sort. We leave it to the discretion of the visiting dignitaries, the Heads of the friendly countries who come here, and it is expected that this will be the least in their mind to embarrass the government of the country to which they come.

**SHRI SAMAR GUHA:** In view of the facts that New Age, Kalantar and other printing presses owned by the Communist Party of India publish 1,26,000 copies of the fortnightly magazine, 'Soviet Land', in 14 Indian languages and over a million other Soviet pamphlets every month and over 25,00,000 political books and booklets every year and also other weeklies and booklets of other Communist Embassies in India in lesser volumes, and in view of widespread apprehension, anxiety and disgust expressed in this

House several times about suspected influence of foreign money in the working of political parties and their election funds, will the Government persuade or take legal steps, if necessary, to see that no printing press owned by any Indian political party including the Communist Party....

**SHRI VASUDEVAN NAIR:** I would like to know whether such a slander can be allowed on the parties of this country, on the parties represented in this House. This is an absolute slander.

**MR. SPEAKER:** The supplementary question is asked based on the reply given by the Minister. It is only on that that the supplementary is asked. If prepared notes are brought and members go on reading them, what can be done? How can I allow this during Question Hour?

**DR. RANEN SEN:** Can he make a slanderous statement against a party which is recognised in this House?

**MR. SPEAKER:** Apart from parties and all that, supplementary questions are asked based on the reply given by the Minister. If, in advance, members prepare statements and go on reading them during the Question Hour for asking a supplementary question. I wonder whether we can proceed in this House, whether we can do any work at all. It is not at all fair.

**SHRI SURENDRANATH DWIVEDY:** One can read out the supplementary, there is nothing wrong. The hon. Member is putting his second question. Whether it is slanderous or whether there is any truth or not, it is for the Minister to say... (Interruption). There have been questions like this. (Interruptions).

**DR. RANEN SEN:** Suppose I say that certain persons belonging to the PSP are getting money from the USA, would he allow that?

**SHRI SURENDRANATH DWIVEDY:** Let them put that question and it is for you to admit it.

I want to point out that it is not a statement that has been prepared by somebody. Since he has given notice of that question, naturally he comes prepared to ask the supplementaries and he is seeking further information. If it is not relevant to the question, you can take him to task.

**MR. SPEAKER:** The question is about foreign dignitaries coming and all that. Naturally here the question about many printing presses and all that does not arise. Therefore, I disallow it. (*Interruptions*).

**SHRI SAMAR GUHA:** On a point of order. All the statements that I have made are factual. All these are printed here.

**MR. SPEAKER:** I do not deny that.

**SHRI SAMAR GUHA:** Why should they say this? I am not taking it lying down. None of my statements is slanderous. All the statements made by me were based on facts, data, statistics and figures. I can prove this, with your permission. You cannot deny me the right to ask my second question.

**MR. SPEAKER:** What he says may be true or may not be true. It is not my job to say anything about that. He may have literatures to prove that. But I am not going into the correctness of that. (*Interruptions*). Will he please bear with me for a minute? I am not going into those things now. There is a different forum or perhaps a different occasion when he can talk about these things. Now, here, the question is about foreign dignitaries coming and all that, but he is asking about printing press and all that. It may be correct or may not be correct; I am not going into that. What I am saying is that this is not the occasion for it. On a supplementary question, he cannot raise these things. Therefore, I have disallowed it.

Mr. Mukerjee.

**SHRI H. N. MUKERJEE:** We have had enough of this kind of thing.... (*Interruptions*).

**SHRI SAMAR GUHA:** On a point of order.

**MR. SPEAKER:** No point of order during Question Hour.

**SHRI SAMAR GUHA:** On a point of clarification. (*Interruptions*).

**SHRI SURENDRANATH DWIVEDY:** You have disallowed his question.

**SHRI SAMAR GUHA:** If I am an agent of anybody; if I am a servant, I am the servant of my divine motherland, 'Janani Janma Bhumi', and not of any other country in the world.

**SHRI SURENDRANATH DWIVEDY:** You have disallowed his second question. That particular question, you have disallowed. Now let him put his second question.

**SHRI SAMAR GUHA:** In view of the statement that has appeared in the *Soviet Review* that they had discussed matters of mutual interest, may I ask whether, during the discussion, this was also discussed that all the Soviet leaflets, booklets and literature, which are millions in number, are to be printed in the *New Age*, *Kalantar* and other printing presses owned by the Communist Party in India?

**MR. SPEAKER:** Evidently, he has no information.

**SHRI SURENDRANATH DWIVEDY:** He must say so.

**SHRI B. R. BHAGAT:** I thought he was asking a clarification.

**SHRI SURENDRANATH DWIVEDY:** That was a question.

**MR. SPEAKER:** I will myself get it clarified. Has the Minister any information that the Soviet Prime Minister discussed with the

Communist Party leader about printing and all that in the *New Age*, *Kalantar*, etc.? Has he any information?

SHRI B. R. BHAGAT: No, Sir.

श्री कंबर लाल गुप्त : अध्यक्ष महोदय, कामरेड डांगे और प्राइम मिनिस्टर कोसिगिन में जो भकेले में बात-चीत हुई उस के ऊपर सरकार को कोई एतराज नहीं है जैसाकि मंत्री महोदय ने अभी कहा। तो मैं सरकार से पूछना चाहता हूँ कि क्या इस एक्सकलूसिव इन्टरव्यू के बारे में सरकार को कोई सूचना पहले थी? यदि हाँ, तो किसने सूचना दी थी?

दूसरे क्या यह सही है कि खाद्य मंत्री, श्री जगजीवन राम जी को भी पहले से प्रायर इंगेजमेन्ट था और उसी समय इसको कंसिल कर के यह एक्सक्लूसिव इन्टरव्यू दिया गया?

तीसरी बात यह कि अभी सरकार ने जो यह कहा कि उनके कोई एतराज नहीं है तो करल को पाकिस्तान के प्रेसीडेंट भी यहां आ सकते हैं और उन से मुस्लिम लीग के या कोई दूसरे लोग मिलेंगे इसलिए क्या सरकार ने कोई ऐसा प्रोटोकॉल या नियम बनाये हैं कि बाहर के जो डिग्नैटरीज आये वह क्या क्या करें? इस तरह के नियम या प्रोटोकॉल है?

श्री ब० रा० भगत : श्री कोसिगिन और कम्युनिस्ट पार्टी के लीडर्स की जो मीटिंग हुई उस के बारे में हम से पहले पूछा नहीं गया था न ही हम से कोई राय ली गई थी।

श्री कंबर लाल गुप्त : आपको सूचना थी?

श्री ब० रा० भगत : हाँ, सूचना थी, कि वे मिल रहे हैं।

श्री कंबर लाल गुप्त : किसने दी थी सूचना?

श्री ब० रा० भगत : लेकिन यह बात नहीं है कि कोई एंगेजमेंट कैसे करके मुलाकात हुई।

जहां तक प्रोटोकॉल या नियमों का सम्बन्ध है, हमारे यहां जो अतिथि आती हैं, चूंकि हमारा देश स्वतंत्र देश है, इसलिए वे मिल सकती हैं, उस पर कोई प्रतिबन्ध नहीं है। हमारे देश के लोग भी बाहर अतिथि के रूप में जाते हैं। यह रेसीप्रोकल अरेन्जमेन्ट है। यदि हम कोई रूकावट डालेंगे तो वैसी ही रूकावट हमारे अतिथियों पर भी पड़ सकती है। आम तौर पर से आशा यह की जाती है कि हमारे देश में कोई लोग मित्र देशों में आते हैं तो वे कोई ऐसा काम नहीं करेंगे जिस से हम को एम्बैरेस्मेन्ट हो या कोई गलतफहमी हो और हम भी कहीं बाहर जायेंगे तो कोई ऐसा काम नहीं करेंगे। यह मित्रता का एक स्वरूप है। यह बात उन देशों पर लागू नहीं होती है जो कि हमारे मित्र नहीं हैं।

SHRI SURENDRANATH DWIVEDY: The only question involved in this matter is this. There is no disagreement on the point that the dignitaries can meet our friends and persons as they like in this country, and there should be no restriction on that. But the only point that arises is this. Since he was an official guest, may I know whether this programme of meeting these friends was included in the official programme fixed up by Government?

MR. SPEAKER: He has already said 'No'.

SHRI SHANTILAL SHAH: When the Head of a foreign State visits this country he meets nationals of his own State as he likes. But is it in keeping that he meets nationals of this country without any knowledge of this Government? Is it in keeping with the protocol?

MR. SPEAKER: He has answered that question already.

**SHRI VASUDEVAN NAIR:** I should like to know whether Government have information as to the meetings and discussions between the leaders of certain parties in this country, especially the PSP and some of the foreign dignitaries . . .

**SHRI K. LAKKAPPA:** I rise to a point of order. Is it a relevant point? How are you allowing that question? It is not relevant.

**MR. SPEAKER:** Let me hear the question. Does he want to ask whether the PSP leaders met Prime Minister Kosygin? I should hear the question at least.

**SHRI VASUDEVAN NAIR:** The PSP leaders themselves claim that they are getting spiritual inspiration and all kinds of guidance from the so-called socialist government of Mr. Wilson in the U.K. That is common knowledge . . .

**SHRI SURENDRANATH DWIVEDY:** This is all humbug.

**SHRI HEM BARUA:** No, no. When did we say like that? I rise to a point of order. This is a slander made against a party. The party has never said that it draws inspiration from the UK or America. It has never said that. This is humbug; this is nonsense; this is stupidity of the first order.

**MR. SPEAKER:** Next question.

#### **Boycott of Indian Companies by Israel**

\*1021. **SHRI M. L. SONDH:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Israel has boycotted Companies with whom India is connected because of her support of the Arabs in the Middle East dispute; and

(b) whether it will affect India's trade with Israel and to what extent?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH):** (a) Apart from Indian Press reports, Government have no information whether Israel has boycotted Indian companies because of India's stand on the West Asian crisis.

(b) Does not arise.

**SHRI M. L. SONDH:** May I ask the hon. Minister if he has seen the Prime Minister's interview given to a Yugoslav newspaper, in which she has reaffirmed the policy of non-alignment? In this particular context of Israel, may I inform him that recently Yugoslavia has not only extended its trade pact with Israel but is maintaining an official trade bureau in Tel Aviv? In view of the fact that the hon. Minister has difficulty in obtaining information on such an important matter which after all is involved in the very principle of holding the UNCTAD Conference here, may I know why he does not take help from the precedents which exist of having diplomatic relations? He may send an Ambassador to Israel and then obtain the information. I want a reply to this question. It is a serious matter.

**THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI):** The main question concerns trade with Israel. We have not imposed any restrictions on trade with Israel.

**SHRI M. L. SONDH:** The Yugoslavs have disrupted their diplomatic relations but they have an official trade bureau. This is something of which the Prime Minister and the Minister should be aware.

**MR. SPEAKER:** The main question is about trade with Israel. For instance, India has got trade with East Germany. The hon. Member may ask about trade with Israel.